[Shri George Fernandes]

organisations can be sought for the purpose: there are many institutions. Recurrence of such accidents does not augur well.

MR. SPEAKER: The people in the Ministry of Railways will properly look into this matter and do whatever is possible in this regard. They have their own problems and they will take action keeping every aspect in mind.

[English]

MR. SPEAKER: Now we have the Transplantation of Human Organs Bill. What do you propose to do?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): The Bill was passed by the Rajya Sabha. When it was introduced in the House, the Bill was referred to the Select Committee and then they have made certain recommendations. Those recommendations of the Committee are before the Government and the Cabinet is to take a decision. I request the House to take this up a little later.

MR. SPEAKER: Is it just an adjournment?

SHRI B. SHANKARANAND: Yes, Sir, It is before the Cabinet and the Cabinet has to take a decision.

MR. SPEAKER: I think, there should be no difficulty. Today is Friday and hardly half an hour would be available to us. we can have it on some other day.

SHRI B. SHANKARANANQ: Let us have it on Tuesday. (Interruptions)

[Translation]

SHRI NITISH KUMAR (Barh): There will be no other better opportunity to the Members than this. (Interruptions)

[English]

MR. SPEAKER: My difficulty is that we cannot have anything to fill in the gap. I think all the hon. Members have cooperated and worked very hard and they deserve half an hour more interval today.

Now the House stands adjourned to meet again at 3.30 p.m.

14.00 hrs.

The Lok Sabha then adjourned for Lunch till Thirty Minutes past Fifteen of the Clock

15.36 hrs.

The Lok Sabha re-assembled after Lunch at Thirty-Six Minutes past Fifteen of the Clock,

[MR. DEPUTY-SPEAKER in the Chair]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-first Report

SHRI KIRIP CHALINA (Guwahati): I beg to move:

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th May, 1994."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th May, 1994."

The motion was adopted.

15.37 hrs.

WELFARE OF PHYSICALLY HANDICAPPED PERSONS BILL\*

[Translation]

SHRI B.L. SHARMA PREM (East Delhi): Mr. Deputy Speaker, Sir, I beg to move for level to introduce a Bill to provide for the welfare of physically handicapped persons.

[English]

MR. DEPUTY-SPEAKER: This question is:

"That leave be granted to introduce a Bill to provide for the welfare of physically handicapped persons."

The motion was adopted.

[Translation]

SHRI B.L. SHARMA PREM: Sir, I introduce the Bill\*\*.

15.371/2 hrs

INDIAN PENAL CODE (AMENDMENT) BILL\*

(Amendment of Section 354)

SHRIMATI SAROJ DUBEY (Allahabad): Mr. Deputy Speaker, Sir I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted

[Translation]

SHRIMATI SAROJ DUBEY: Sir, I introduce the Bill.

15.38 hrs.

CODE OF CRIMINAL PROCE-DURE (AMENDMENT) BILL\*

(Amendment of Section 125)

[Translation]

SHRIMATI SAROJ DUBEY (Allahabad): Mr. Deputy Speaker Sir, I

<sup>-\*</sup> Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 6.5.94.

<sup>\*\*</sup> introduced with the recommendation of the President.